

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of the Meeting of NC-V meeting held on 16.04.2009

The Meeting No. 3/AM10 for the licensing year 2009-10 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 16.04.2009 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. R.A.Lal, Dy.Director,	R.O, TC, Noida
3.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
4.	Sh. Kuldeep Singh, Asstt. Director	MSME
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

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(TEXTILES AND LEATHER ITEMS)

MEETING NUMBER : 3/84-ALC3/2009 **MEETING DATE** : 16.04.2009

Case No.: 7/45/84-ALC3/2007	Party Name:KLASS INTERNATIONAL,	Meet No/Date:3/84-ALC3/2009 16.04.2009	Status: Deferred
HO File :01/84/050/00244/AM08/	RLA File :07/24/040/00095/AM05/	Lic.No/Date:0710029472	Defer Date:

1			18.05.2004	14.05.2009
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to remind R.A as well as firm in writing as well as telephonically to expedite their reply with regard to the status of this case as to whether adhoc norms have been ratified by ALC or not. It was therefore decided to defer the case for re-listing on 14.05.2009.			

2	Case No.:6/3/84-ALC3/2009	Party Name:INDIAN ACRYLICS LTD.,	Meet No/Date:3/84-ALC3/2009 16.04.2009	Status: Deferred
	HQ File :01/84/050/00008/AM10/	RLA File :30/24/040/00046/AM09/	Lic.No/Date:3010060014 06.02.2009	Defer Date: 14.05.2009
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to link the earlier file wherein similar case of the firm has been ratified and defer the case for re-listing on 14.05.2009.			

3	Case No.:4/3/84-ALC3/2009	Party Name:WILLIAM GOODACRE & SONS INDIA PVT.LTD.,	Meet No/Date:3/84-ALC3/2009 16.04.2009	Status: Deferred
	HQ File :01/84/050/00006/AM10/	RLA File :10/24/040/00050/AM09/	Lic.No/Date:1010032820 04.03.2009	Defer Date: 14.05.2009
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with the representatives of technical authorities present in the meeting decided to call for the following information/documents from firm: -</p> <ul style="list-style-type: none"> (i) Consumption details of flocking powder in Sq mtrs in export product alongwith average Qty. based on last one year consumption duly certified by Chartered Engineer; (ii) Weight of Plastisole in export product and net weight of flocking powder in the export product. <p>The case stands deferred for re-listing on 14.05.2009.</p>			

4	Case No.:5/3/84-ALC3/2009	Party Name:WILLIAM GOODACRE & SONS INDIA PVT.LTD.,	Meet No/Date:3/84-ALC3/2009 16.04.2009	Status: approved
	HQ File :01/84/050/00007/AM10/	RLA File :10/24/040/00089/AM09/	Lic.No/Date:1010032823 04.03.2009	
	<p>Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of report of team, who visited the unit of the applicant firm by allowing 3% wastage. Weight of Platisole should match in the export and import item.</p> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

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Case No.:2/3/84-ALC3/2009	Party Name:SYSTEM 5S PVT. LTD.	Meet No/Date:3/84-ALC3/2009 16.04.2009	Status: Approved
HQ File :01/84/050/00004/AM10/	RLA File :04/24/040/00312/AM09/	Lic.No/Date:0410103558 02.04.2009	
Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments received from DC (MSME) conveyed vide their U.O No. 37(5)/5/2009-10/Hosiery dated 15.04.2009 on repeat basis as detailed below:-			
Export item	Import item	Qty allowed.	
Fire fighter suit Comprising of Jacket and Trouser multilayer flame retardant Aramide Fabric.	Fire resistance fabric made from Aramide/ Kevlar nomex, GSM 205 ±10%	5.42 Sq. mtrs/ piece	
	Flame resistant Aramide, PVC fabric, 50 mm width reflective material.	0.30 Sq. mtrs/ piece	
	Flame resistant Non woven	4.38 Sq. mtrs/ piece	

Bofosil/Aramide fabric laminated with PU, GSM 90±10%	
Flame resistant Non woven Aramide & Melamin resin Thermal liner, GSM 57±10%	4.38 Sq. mtrs/ piece
Fire resistant Aramide Thread	600 mtrs/ piece
Fire resistant Aramide Knit cuff	0.07 Sq. mtrs/ piece

The GSM should match in both import & export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

6	Case No.:3/3/84-ALC3/2009	Party Name:MEENAKSHI INDIA LTD	Meet No/Date:3/84-ALC3/2009 16.04.2009	Status: Rejected
	HQ File :01/84/050/00005/AM10/	RLA File :04/24/040/00310/AM09/	Lic.No/Date:0410103574 02.04.2009	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measurement/Style No., in absence of which it is not possible to compute the requirement of inputs. In view of this, Committee was			

constrained to reject the case ab-initio.

RLA may take suitable consequential action accordingly.

7	Case No.:1/3/84-ALC3/2009	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:3/84-ALC3/2009 16.04.2009	Status: Rejected
	HQ File :01/84/050/00003/AM10/	RLA File :05/24/040/00800/AM09/	Lic.No/Date:0510239491 06.04.2009	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measurement/Style No., in absence of which it is not possible to compute the requirement of inputs. In view of this, Committee was constrained to reject the case ab-initio. RLA may take suitable consequential action accordingly.			

Manual agenda cases

Case No.52	M/s Shahi Exports Pvt. Ltd., Bangalore
NC 03/10 dt. 16.04.2009	F.No. 01/84/50/468/AM-07/DES-V
Ratification of input output norms against Advance Authorization No. 0710049487 dated 09.01.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to give another personal hearing to the firm as requested by them in its meeting to be held on 14.05.2009.

The case stands for re-listing on 14.05.2009.

Case No.53	M/s Magnolia Martinique Clothing Pvt. Ltd., New Delhi
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NC 03/10 dt. 16.04.2009	F.No. 01/84/50/348/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0510229544 dated 20.10.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was decided to await the same and defer the case.

The case stands deferred for re-listing on 14.05.2009.

Case No.54	M/s Kitex Garments Ltd., Kerala
NC 03/10 dt. 16.04.2009	F.No. 01/84/50/212/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 1010029686 dated 03.06.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through both the relevant case files. It was observed that in both the cases only the design No. i.e DN001 is common and there is no proof found corroborating the fact that Style No. 662230 is the same in both the cases. In view of this, Committee was constrained to maintain status quo in this case and rejected the request of the firm.

Firm may be informed accordingly.

Case No.55	M/s System 5S Pvt. Ltd., Chennai
NC 03/10 dt. 16.04.2009	F.No. 01/84/50/379/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0410100036 dated 17.11.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments received from DC (MSME) conveyed vide their U.O No. 37(5)/5/2009-10/Hosiery dated 15.04.2009 as detailed below:-

Export item	Import item	Qty allowed.
Fire fighter suit Comprising of Jacket and Trouser multilayer flame retardant Aramide Fabric.	Fire resistance fabric made from Aramide/ Kevlar nomex, GSM 205 ±10%	5.42 Sq. mtrs/ piece
	Flame resistant Aramide, PVC fabric, 50 mm width reflective material.	0.30 Sq. mtrs/ piece
	Flame resistant Non woven Bofosil/Aramide fabric laminated with PU, GSM 90±10%	4.38 Sq. mtrs/ piece
	Flame resistant Non woven Aramide & Melamin resin Thermal liner, GSM 57±10%	4.38 Sq. mtrs/ piece
	Fire resistant Aramide Thread	600 mtrs/ piece
	Fire resistant Aramide Knit cuff	0.07 Sq. mtrs/ piece

The GSM should match in both import & export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.56	M/s Super Tannery Ltd., Kanpur
NC 03/10 dt. 16.04.2009	F.No. 01/84/162/18/AM-10/DES-V
Ratification of input output norms against Advance Authorization No. 0610015170 dated 24.02.2009 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below: -

- (i) The items of import may be allowed as per SION at S.No. G-14 except item at S.No. 30 wherein the word 'relevant' should be added and allowed on net to net basis with accountability clause.
- (ii) The item of import at S.No. 31 may be allowed on net to net basis with accountability clause.
- (iii) The item of import at S.No. 15 i.e Additives may be allowed within the overall Qty. of Catalyst allowed in the SION.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.57	M/s East End Silks Pvt. Ltd., Kolkata
NC 03/10 dt. 16.04.2009	F.No. 01/84/50/180/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0210114297 dated 30.06.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to refer the case to TC, Mumbai as well as DC (MSME) for their comments by sending complete facts of the case and defer for re-listing on 14.05.2009.

Case No.58	M/s Kanti Floor Furnishers, Alleppey
NC 03/10 dt. 16.04.2009	F.No. 01/84/50/228/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 1010030303 dated 24.07.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and observed that since export product is Rubber tufted and not PVC tufted in this case, Committee decided to delete the condition that the weight of plastisole per Sq mtr. should match in the export and import from the minutes of NC meeting held on 31.07. 2009

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.59	M/s Drishti apparels, Gurgaon
NC 03/10 dt. 16.04.2009	F.No. 01/84/50/766/AM-04/DES-V
Ratification of input output norms against Advance Authorization No. 0510122397 dated 31.03.2004 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh.Ashok Srivastava, an authorized representative of the firm, who appeared for personal hearing in this case. The samples were also shown in this case, but as regards quantitative requirement, representative could not explain. In view of this Committee advised the representative to attend next personal hearing alongwith size-wise calculation sheet, measurement and justification thereon in support of representation made in this case. The case stands deferred for re-

listing on 14.05.2009.

Case No.60	M/s Scorpions Apparels Pvt. Ltd., Faridabad
NC 03/10 dt. 16.04.2009	F.No. 01/84/50/279/AM-07/DES-V
Ratification of input output norms against Advance Authorization No. 0510190829 dated 14.09.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and observed that this case has already been cleared by NC in its meeting held on 25.01.2007 imposing size-wise specification in each export product. Since, in this case firm have completed their exports prior to NC decision, Committee in consultation with the representatives of technical authorities present in the meeting decided to waive size-wise specification mentioned in the description of each export products. R.A may be advised to redeem the advance authorization issued in this case accordingly. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.61	M/s Scorpions Apparels Pvt. Ltd., Faridabad
NC 03/10 dt. 16.04.2009	F.No. 01/84/50/67/AM-07/DES-V
Ratification of input output norms against Advance Authorization No. 0510182017 dated 05.05.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and observed that this case has already been cleared by NC in its meeting held on 24.08.2006 imposing size-wise specification in each export product. Since, in this case firm have completed their exports prior to NC decision, Committee in consultation with the representatives of technical authorities present in the meeting decided to waive size-wise specification mentioned in the description of each export products. R.A may be advised to redeem the advance authorization issued in this case accordingly. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.62	M/s Scorpions Apparels Pvt. Ltd., Faridabad
NC 03/10 dt. 16.04.2009	F.No. 01/84/50/280/AM-07/DES-V
Ratification of input output norms against Advance Authorization No. 0510190830 dated 14.09.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and observed that this case has already been cleared by

NC in its meeting held on 25.01.2007 imposing size-wise specification in each export product. Since, in this case firm have completed their exports prior to NC decision, Committee in consultation with the representatives of technical authorities present in the meeting decided to waive size-wise specification mentioned in the description of each export products. R.A may be advised to redeem the advance authorization issued in this case accordingly.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.63	M/s Kitex Garments Ltd., Kerala
NC 03/10 dt. 16.04.2009	F.No. 01/84/50/256/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 1010030606 dated 14.08.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: Committee considered the case as per Agenda and observed that in respect of firm’s Advance Authorization No. 1010027856 dated 09.11.2007, NC has already fixed the adhoc norms for the same Style No. 662240 of the export product in its meeting held on 29.11.2007. In the instant case, it was observed that Style No. 662040 is the same. In view of this, Committee decided to advise R.A to fix the norms accordingly in this case imposing Style No. 662040 on export item.

The GSM of import and export shall match.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions. They may be also advised to monitor the Style No. mentioned above on the export side.

Case No.64	M/s Kitex Garments Ltd., Kerala
NC 03/10 dt. 16.04.2009	F.No. 01/84/50/222/AM-08/DES-V
Ratification of input output norms against Advance Authorization No. 1010030279 dated 21.07.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that Policy Circular No. 34/(RE-07)/2004-2009 dated: 24th March, 2008 was issued prior to the date of advance authorization in question. Moreover, due to technological upgradation day by day in the Textile industry, the earlier wastages are being reduced. In view of this Committee in consultation with the representatives of technical authorities present in the meeting felt that no enhancement is possible in this case. Hence, decided to maintain status quo in this case.

Firm may be informed accordingly.

Case No.65	M/s Kitex Garments Ltd., Kerala
NC 03/10 dt. 16.04.2009	F.No. 01/84/50/47/AM-08/DES-V
Ratification of input output norms against Advance Authorization No. 1010028959 dated 25.02.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that due to technological upgradation day by day in the Textile industry, the earlier wastages are being reduced. In view of this Committee in consultation with the representatives of technical authorities present in the meeting felt that no enhancement is possible in this case. Hence, decided to maintain status quo in this case.

Firm may be informed accordingly.

Case No.66	M/s Cliovenus Incorporation Ltd., Bangalore
NC 03/10 dt. 16.04.2009	F.No. 01/84/50/371/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0710060962 dated	

07.11.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.

Decision: The Committee considered the case as per agenda and observed that this case has already been cleared by NC in its meeting held on 19.02.2009 by allowing inputs with 28% wastage. Now firm have clarified that they are exporting dyed/twisted silk yarn, which is only one process before manufacture of fabrics. Hence, Committee in consultation with the representatives of technical authorities present in the meeting decided to re-fix the norms from earlier 28% wastage to 34% wastage in this case. R.A may work out the Qty. of inputs accordingly. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.67	M/s Arra Garments, Coimbatore
NC 03/10 dt. 16.04.2009	F.No. 01/84/50/262/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 3210038621 dated 22.08.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was decided to await the same and defer the case.

The case stands deferred for re-listing on 14.05.2009.

Case No.68	M/s Birdy Exports Pvt. Ltd., Bangalore
NC 03/10 dt. 16.04.2009	F.No. 01/84/50/405/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0710061649 dated 03.12.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was decided to await the same and defer the case.

The case stands deferred for re-listing on 14.05.2009.

Case No.69	M/s East End Silks Pvt. Ltd., Kolkata
NC 03/10 dt. 16.04.2009	F.No. 01/84/50/459/AM-09/DES-V

Ratification of input output norms against Advance Authorization No. 0210082301 dated 23.09.2005 – under Para 4.7 of HBP (Vol.I) 2004-2009.

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to refer the case to TC, Mumbai as well as DC (MSME) for their comments by sending complete facts of the case and defer for re-listing on 14.05.2009.

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